

**Allocation under Central Victim Compensation Fund**

996. SHRI K. RAHMAN KHAN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the total funds allocated by Government for the Central Victim Compensation Fund under the Nirbhaya Scheme;

(b) the criteria adopted for providing compensation to the rape victims under this Scheme;

(c) how many rape victims have been compensated under this Scheme during the last three financial years and how many cases are pending for disbursement of the compensation; and

(d) whether any fixed amount has been earmarked for each case under this Scheme, if so, what is the amount?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANSRAJ GANGARAM AHIR): (a) and (b) An amount of ₹ 200 Crores has been allocated by Government for the Central Victim Compensation Fund (CVCF) under the Nirbhaya Scheme to different States/UTs. The details of Central Victim Compensation Fund (CVCF) scheme are available in the Ministry of Home Affairs' website [www.mha.nic.in](http://www.mha.nic.in). A statement showing details of allocation made to different States/UTs under CVCF is given in the Statement (*See below*). Details of minimum amount of compensation prescribed under various categories are given in the Statement-II (*See below*).

Under the CVCF Scheme, the following criteria are prescribed:

1. To support and supplement the existing Victim Compensation Schemes notified by States/UT Administrations.
2. To reduce disparity in quantum of compensation amount notified by different States/UTs for victims of similar crimes.
3. To encourage States/UTs to effectively implement the Victim Compensation Schemes (VCS) notified by them under the provisions of Section 357A of Cr.P.C. and continue financial support to victims of various crimes especially sexual offences including rape, acid attacks, crime against children, human trafficking etc. In cases of rape, the minimum compensation prescribed is Rupees Three lakhs.

(c) and (d) Funds, under CVCF scheme, were released to the States/UTs during 2016-17. States/UTs further release the funds to victims on their own and

are not required to furnish their proposals to the Central Government for approval. Applications for compensation from victims are made to the States/UTs directly. Hence, data on pending applications is not available with the Central Government. The State Governments/UT Administrations have been requested to furnish Utilization Certificates thereof for various components under the scheme. Once the States/UTs furnish the Utilisation Certificate, data on the number of victims compensated can be compiled.

***Statement-I***

*Amount allocated to States/UTs under CVCF is as under*

| Name of States    | Amount allocated and Released<br>(In lakh) |
|-------------------|--|
| 1                 | 2  |
| Andhra Pradesh    | 662  |
| Arunachal Pradesh | 33   |
| Assam             | 860  |
| Bihar             | 722  |
| Chhattisgarh      | 685  |
| Goa               | 50   |
| Gujarat           | 390  |
| Haryana           | 550  |
| Himachal Pradesh  | 120  |
| Jammu and Kashmir | 170  |
| Jharkhand         | 450  |
| Karnataka         | 995  |
| Kerala            | 760  |
| Madhya Pradesh    | 2180                                       |
| Maharashtra       | 1765                                       |
| Manipur           | 34   |
| Meghalaya         | 50   |
| Mizoram           | 48   |
| Nagaland          | 10   |
| Odisha            | 1060                                       |

| 1                           | 2     |
|-----------------------------|-------|
| Punjab                      | 410   |
| Rajasthan                   | 1545  |
| Sikkim                      | 23    |
| Tamil Nadu                  | 565   |
| Telangana                   | 590   |
| Tripura                     | 115   |
| Uttar Pradesh               | 2810  |
| Uttarakhand                 | 125   |
| West Bengal                 | 1265  |
| TOTAL STATE(S)              | 19042 |
| Andaman and Nicobar Islands | 15    |
| Chandigarh                  | 23    |
| Dadra and Nagar Haveli      | 10    |
| Daman and Diu               | 10    |
| Delhi UT                    | 880   |
| Lakshadweep                 | 10    |
| Puducherry                  | 10    |
| TOTAL UT(S)                 | 958   |
| TOTAL (STATES+UTS)          | 2000  |

**Statement-II***Minimum Amount of Compensation prescribed under various categories*

| Sl. No. | Description of injuries/loss                  | Minimum Amount of Compensation |
|---------|---|--------------------------------|
| 1       | 2   | 3                              |
| 1.      | Acid attack                                   | ₹ 3 lakhs                      |
| 2.      | Rape  | ₹ 3 lakhs                      |
| 3.      | Physical abuse of minor                       | ₹ 2 lakhs                      |
| 4.      | Rehabilitation of victim of Human Trafficking | ₹ 1 lakh                       |
| 5.      | Sexual assault (Excluding rape)               | ₹ 50,000/-                     |

| 1   | 2  | 3           |
|-----|--|-------------|
| 6.  | Death  | ₹ 2 lakhs   |
| 7.  | Permanent Disability (80% or more)   | ₹ 2 lakhs   |
| 8.  | Partial Disability (40% to 80%)  | ₹ 1 lakh    |
| 9.  | Burns affecting greater than 25% of the body (Excluding Acid Attack cases) | ₹ 2 lakhs   |
| 10. | Loss of foetus   | ₹ 50,000/-  |
| 11. | Loss of fertility  | ₹ 1.5 lakhs |

*Note:* If the victim is less than 14 years of age, the compensation shall be increased by 50% over the amount specified above.

### SC and ST prisoners

997. SHRI K. SOMAPRASAD: Will the Minister of HOME AFFAIRS be pleased to state:

- how many Scheduled Caste prisoners are in jails in the country;
- how many Scheduled Tribe prisoners are in jails in the country; and
- what is the number of convicts and undertrial prisoners in different age groups?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANSRAJ GANGARAM AHIR): (a) A total of 93,933 Scheduled Caste (SC) prison inmates were lodged in different jails of the country at the end of year 2016.

(b) A total of 51,761 Scheduled Tribes (ST) prison inmates were lodged in different jails of the country at the end of year 2016.

(c) A statement containing the details of the State/UT wise and age-group-wise number of convicts and under-trial prisoners is given in the Statement.

### *Statement*

*(A) State/UT-wise Distribution of Convicts in Jails by Sex and Age-groups at the end of 2016 (Provisional)*

| Sl. No. | State/UT          | 16 – 18 Years |        |       | 18 – 30 Years |        |       |
|---------|-------------------|---------------|--------|-------|---------------|--------|-------|
|         |                   | Male          | Female | Total | Male          | Female | Total |
| 1       | 2                 | 3             | 4      | 5     | 6             | 7      | 8     |
| 1.      | Andhra Pradesh    | 0             | 0      | 0     | 573           | 35     | 608   |
| 2.      | Arunachal Pradesh | 0             | 0      | 0     | 32            | 0      | 32    |